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Himachal Pradesh Repealing Act, 1968

(Act No. 19 Of 1969)

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THE SCHEDULE

For Statement of Objects and Reasons, see the Rajpatra, Himachal Pradesh (Extra-ordinary), dated the 28th November, 1968, p. 1156

Received the assent of the President of India on the 21st May, 1969, and was published in the Rajpatra, Himachal Pradesh (Extraordinary), dated the 5th July, 1969, pp. 240-241.

An act to repeal certain enactments.

Himachal Pradesh Repealing Act, 1968

(Act No. 19 Of 1969)

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Nineteenth Year of the Republic of India as follows:-

1. Short title .-

This Act may be called the Himachal Pradesh Repealing Act, 1968.

2. Repeal of certain enactments.-

The enactments specified in the Schedule are hereby repealed.

3. Savings.-

The repeal by this Act of any enactment shall not-

- (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to; or
- (b) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force; or
- (c) affect the previous operation of any enactment so repealed or anything duly done or suffered thereunder; or
- (d) affect any right, title, privilege, obligation or liability acquired, accrued or incurred under any enactment so repealed; or
- (e) affect any remedy or proceeding in respect thereof, or any release or discharge of, or from, any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing under any enactment so repealed; or
- (f) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same, respectively, may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed; or
- (g) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against any enactment so repealed;
- (h) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment, as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

THE SCHEDULE

(See section 2)

(See Section 2)		
Year	Number	Short title
1930	1	The Punjab Regulation of Accounts Act, 1930, as to Himachal Pradesh under section 5 of the
		Punjab Re-organisation Act, 1966.
1942	7	The Music in Muslim Shrines Act, 1942, as in force Himachal Pradesh under section 5 of the Punjab organisation Act, 1966.
1947	15	The East Punjab Movable Property (Requisitionir to Himachal Pradesh, vide Government of India Notification No. 4/9/61-Judl. II. UTL-52, dated 1

1948	23	The East Punjab Cotton (Statistics) Act, 1948, as added to Himachal Pradesh under section 5 of the
		Punjab Re-organisation Act, 1966.
1948	25	The East Punjab Opium Smoking Act, 1948, as it comprised in
		Himachal Pradesh prior to 1 st November,
		1966.
1949	2	The East Punjab Conservation of Firewood Supplethe areas added to Himachal Pradesh under sec
		of the Punjab Re-organisation Act, 1966.
1950	1	The Punjab Sugar Factories Control Act, 1950, a added to Himachal Pradesh under section 5 of the
		Punjab Re-organisation Act, 1966.
1952	2	The Punjab Cotton (Prevention of Adulteration) areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 196
1955	2	The Punjab Cotton (Ginning and Pressing) Factor the areas added to Himachal Pradesh under sec
		of the Punjab Re-organisation Act, 1966.
1956	16	The Punjab Industrial Housing Act, 1956, as in for Himachal Pradesh under section 5 of the Punjab organisation Act, 1966.